

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RENAISSANCE CORPORATION LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Renaissance Corporation Limited
2.	Date of incorporation of corporate debtor	January 13, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U24130MH2005PLC150612
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: 802, Floor-8, Plot - 175, Cotton Exchange Building Kalbadevi Road, Nr Cotton Exchange Bhuleshwar Kalbadevi Mumbai 400002
6.	Insolvency commencement date in respect of corporate debtor	15.03.2022
7.	Estimated date of closure of insolvency resolution process	September 11, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manoj Sehgal IBBI/IPA-002/IP-N00108/2017-2018/10256
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Flat 304, Tower 5 Ansal Valley View Estate Gwal Pahadi , Gurgaon, Haryana ,122003 Email: manojsehgal_1121@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat 304, Tower 5 Ansal Valley View Estate Gwal Pahadi , Gurgaon, Haryana ,122003 Email: renaissancecorporation.cirp@gmail.com
11.	Last date for submission of claims	April 7, 2022 (order Received on 24.03.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link : https://ibbi.gov.in/home/downloads NA

L. Singh

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Renaissance Corporation Limited** on **March 15, 2022** (Order received on **March 24, 2022**).

The creditors of **Renaissance Corporation Limited**, are hereby called upon to submit their claims with proof on or before **April 7, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Manoj Sehgal

IBBI/IPA-002/IP-N00108/2017-2018/10256

Date: March 25, 2022

Place: Gurugram

Published on 25/03/2022 in
Financial Express (English Edition, Mumbai)
Prathakal (Karnataka, Mumbai).

